

(Part II—Proceedings other than Questions and Answers)

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LOK SABHA

Monday, 6th September, 1954

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*The Lok Sabha met at a Quarter Past
Eight of the Clock.*

(MR. SPEAKER in the Chair)

QUESTIONS AND ANSWERS

(See Part I)

9-15 A.M.

MOTIONS FOR ADJOURNMENT

**ARRIVAL OF VOLUNTEERS INTO GOA
FROM BRAZIL AND SPAIN**

Mr. Speaker: Now, I have received notices of two adjournment motions. I shall take them one by one. Both of them are from the hon. Member Dr. N. B. Khare.

The first one relates to "the arrival of hundreds of volunteers into Goa from Brazil and Spain to help Goa against India, as reported in the press from Belgaum." I have not been able to understand the responsibility of the Centre, if some foreign country sends volunteers to territories, which are not part of the Indian Union. This motion appears to be vague enough. It is a situation which is developing from day to day. I think he may as well get the information from the Minister, or he may raise the point at the time the foreign affairs debate takes place.

Dr. N. B. Khare (Gwalior): Provided I get time to speak!

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Mr. Speaker: Provided, of course, he gets a chance to speak! I am not, therefore, inclined to give my consent to this motion.

Dr. Ram Subhag Singh (Shahabad South): There is one point which I wish to urge. I do not want to say anything about the admissibility of this adjournment motion. The policy of Government is that no foreigners should be allowed.....

Mr. Speaker: I am at present concerned with the question of admissibility. If the hon. Member is not able to say anything on the question of admissibility, he may reserve his remarks for another occasion when it will be relevant.

HARASSMENT OF CEYLONESE INDIANS

Mr. Speaker: The other motion of which notice has been given by Dr. Khare relates to "harassment of Ceylonese Indians to be repatriated to this country in the matter of transfer of their assets." This motion is also rather vague—it does not refer to the kind of harassment, the form of it, etc. If I remember aright, there was a question answered in the House a few days ago about repatriation of Indians when the situation was clarified. So, I do not think I should give my consent; but I am prepared to hear the hon. Member, if he wants to say anything in support of his motion, before I decide finally.

Dr. N. B. Khare: I do not wish to say anything, because I know it will have no effect. My only motive in bringing this motion before the House is to draw the attention of Govern-